CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

DATE OF ORDER: 29.10.2004

ORIGINAL APPLICATION NO. 566/2003

Jagdev Singh Yadav son of Late Shri Nand Lal Yadav, aged about 20 years, resident of Village Mangalpur, Tehsil Bahrod, District Alwar (Rajasthan)

....Applicant

VERSUS

- 1. The Union of India through Secretary, Department of Telecommunication, Sanchar Bhanwan, New Delhi.
- The Chief General Manager, Telephones, BSNL, Jaipur.
- 3. The Telecom District Manager, BSNL, Bundi.

....Respondents.

Mr. Pyare Lal, Counsel for the applicant. Mr. Tej Prakash Sharma, Counsel for the respondents.

CORAM:

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

This OA was filed to seek the following reliefs:-

- (i) Issue writ, order or direction directing the respondents to consider the case of the applicant for appointment on compassionate grounds, which is pending decision with respondents. Further the respondents may be directed to give appointment to the applicant on Class III/IV post on compassionate grounds.
- (ii) Any other order deemed just and proper in the interest of justice may also be passed in favour of the humble applicant.
- 2. This is a case of compassionate appointment in which the respondents after consideration of the case had sought direction of the Controlling Authority i.e.



Respondent No. 2 to give final orders but the said communication from respondent No. 2 has not been received. The learned counsel for the applicant submits that he will be satisfied if directions are given to Respondent No. 2 to decide the matter finally within a period of three months. The learned counsel for the respondents agrees to this.

- 3. In view of what has been stated above, the respondent NO. 2 is directed to dispose of the matter of the applicant for compassionate appointment within a period of three months from the date of receipt of a copy of this order.
- 3. With these observations, this OA is disposed of with no order as to costs.

(A.K. BHANDARI)

MEMBER (A)